MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

डा० लक्ष्मीनारायण पांडे : मैं विधेयक पुर:स्थापित करता हूं।

CONSTITUTION (AMENDMENT) BILL*
(*Insertion of new articles 23A, 23B & 23C*)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill futher to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(*Amendment of Article 368*)

श्री अटल बिहारी वाजपेयी (ग्वालियर) : उपाध्यक्ष महोदय, मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति चाहता हूं।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री अटल बिहारी वाजपेयी : मैं विधेयक को पुर:स्थापित करता हूं।

CONSTITUTION (AMENDMENT) BILL*
(*Substitution of article 370*)

श्री अटल बिहारी वाजपेयी (ग्वालियर) : उपाध्यक्ष महोदय मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति चाहता हूं।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री अटल बिहारी वाजपेयी : मैं विधेयक को पुर:स्थापित करता हूं।

POSSESSION OF FIRE-ARMS AND AMMUNITION BILL*

श्री राम रतन शर्मा (बांदा) : उपाध्यक्ष महोदय, मैं नागरिकों के कतिपय प्रवर्ग द्वारा अग्न्यायुध और गोलाबारूद कब्जे में रखे जाने की व्यवस्था करने तथा आयुध अधिनियम, 1959 का निरसन करने वाले विधेयक को पुर:स्थापित करने की अनुमति चाहता हूं।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the possession of fire-arms and ammunition by certain category of citizens and to repeal the Arms Act, 1959."

The motion was adopted.

**Published in Gazette of India Extraordinary, Part II, section 2, dated 9-7-71.*